IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-531(PB)/2017

IN THE MATTER OF:

State Bank of India

Vs.

ARGL Limited

... Applicant/Petitioner

.. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

•

Order delivered on 24.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Petitioner/Applicant

Ms. Misha, Mr. Vaijayant Paliwal & Mr. Ranjeev

Khatana, Advocates

For the Respondent

ORDER

Notice to show cause to the respondent returnable on 01.12.2017 be issued as to why the petition be not admitted.

Process dasti only.

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

(DEEPÄ KRISHAN) MEMBER(TECHNICAL)

24.11.2017 VINEET